

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 659/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “System Strengthening-XXIII” in the Southern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 519/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “Vindhyachal Stage-I Additional Transmission System” in the Western Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Petition No. 529/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for



truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Chukha Transmission System in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 479/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “Inter-Regional System Strengthening Scheme in WR and NR (Part-B)”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
Date of Hearing : **18.6.2026**
Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Singh, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.



2. The present Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.
3. The Petitioners' representatives submitted that the Petitioner has furnished all the information sought by the Commission and requested the Commission to reserve the orders in these matters.
4. In Petition No. 519/TT/2025, the Petitioner's representative sought time to file a rejoinder to the reply filed by the Respondent, Madhya Pradesh Power Management Company Limited (MPPMCL).
5. After the hearing, the Commission directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

In Petition No. 529/TT/2025

- (a) Item-wise details of equipment that has been claimed as de-capitalisation and claimed/projected additional capitalisation for the assets during the 2019-24 and 2024-29 tariff periods.
- (b) Methodology adopted to estimate the cost projected in Additional Capital Expenditure (ACE) for the 2024-29 tariff period on account of the replacement of the asset(s).

In Petition No. 479/TT/2025

- (a) The Petitioner has failed to comply with the Commission's directions given vide order dated 26.5.2022 in Petition No. 352/TT/2020. The Petitioner's affidavit dated 15.6.2026, in response to the Record of Proceedings (RoP) dated 15.3.2026 and 14.5.2026, did not contain complete details as sought. The Petitioner, however, to furnish sufficient information and details on OPGW cost sharing, including the supporting documents as sought in the said RoPs. Submit the details in the following format with the linked Excel for calculations.
- (b) Provision under which the cost of OPGW is shared at the rate of 50%, along with the supporting documents, in compliance with the Commission's directions given vide order dated 26.5.2022 in Petition No. 352/TT/2020.
- (c) Specify the details of the total number of fibres. Whether all fibres are used by the Petitioner for its own use of data and voice communication, or if some dark fibres (spares) are available, which may be leased or sold to third parties.
- (d) Is the cost of OPGW included in the actual ACE claimed for the 2019-24 tariff period? If so, submit the revenue-sharing details for each financial year of the 2019-24 tariff period in the following format:

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Actual Expenditure against ACE					
Sharing of OPGW cost					
Net Actual ACE claimed					



(e) Financial-year-wise details of the proposed sharing of revenue/cost of OPGW for the 2024-29 tariff period in the following format:

Particulars	2024-25	2025-26	2026-27	2027-28	2028-29
Proposed ACE					
Sharing of OPGW cost					
Net Actual ACE proposed					

6. The Commission further directed the Respondents to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

7. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

sd/-

(T.D. Pant)
Joint Chief (Law)

